



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक १(२)]

सोमवार, जानेवारी १५, २०१८/पौष २५, शके १९३९

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Pandharpur Temples (Amendment) Act, 2017 (Mah. Act No. II of 2018) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. II OF 2018

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 15th January 2018.)

An Act further to amend the Pandharpur Temples Act, 1973.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

Mah. IX action further to amend the Pandharpur Temples Act, 1973, for the purposes
of 1974. hereinafter appearing ; and, therefore, promulgated the Pandharpur Temples

Mah. (Amendment) Ordinance, 2017, on the 30th October 2017 ;

Ord.
XXIV of

AND WHEREAS it is expedient to replace the said Ordinance by an Act
2017. of the State Legislature, it is hereby enacted in the Sixty-eighth Year of the
Republic of India as follows :—

(१)

Short title
and commen-
cement.

1. (1). This Act may be called the Pandharpur Temples (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 30th October 2017.

Amendment
of section 2 of
Mah. IX of
1974.

2. In section 2 of the Pandharpur Temples Act, 1973 (hereinafter referred to as “the principal Act”), for clause (s), the following clause shall be substituted, namely:—

Mah. IX
of 1974.

“(s) “member” means a member of the Committee and includes the Chairman and Co-Chairman appointed under clause (a) of sub-section (1) of section 21;”.

Amendment
of section 21
of Mah. IX of
1974.

3. In section 21 of the principal Act, in sub-section (1),—

(a) in clause (a), for the words “including the Chairman” the words “including the Chairman and Co-Chairman” shall be substituted;

(b) to clause (a), the following proviso shall be added, namely:—

“Provided that, the Co-Chairman shall perform such of the functions and discharge such of the duties of the Chairman as may be prescribed;”.

Amendment
of section 24
of Mah. IX of
1974.

4. In section 24 of the principal Act, after the proviso, the following proviso shall be added, namely:—

“Provided further that, the term of the first Co-Chairman appointed after the commencement of the Pandharpur Temples (Amendment) Act, 2017, shall be co-terminus with the term of the members of the Committee appointed *vide* Government Notification, Law and Judiciary Department, No. PTA. 2014/C.R.07/ D.16, dated the 3rd July 2017.”.

Mah. II
of 2018.

Substitution
of section 25
of Mah. IX of
1974.

5. For section 25 of the principal Act, the following section shall be substituted, namely :—

Resignation of
members,
Co-Chairman
and
Chairman.

“**25. (1)** Any member appointed by the State Government may resign his office by writing under his hand addressed to the Chairman.

(2) The Co-Chairman and the Chairman may resign his office by giving similar notice to the State Government.

(3) The notice shall be delivered in the prescribed manner.

(4) The office of the member shall become vacant from the date of acceptance of the resignation by the Chairman and the office of the Co-Chairman or, as the case may be, the Chairman shall become vacant from the date of acceptance of the resignation by the State Government.”.

Amendment
of section 29
of Mah. IX of
1974.

6. In section 29 of the principal Act, in sub-section (1), for the words “a Chairman or member” the words “the Chairman, the Co-Chairman or member” shall be substituted.

7. In section 30 of the principal Act, for sub-section (5), the following sub-section shall be substituted, namely :—

Amendment of section 30 of Mah. IX of 1974.

“(5) Every meeting of the Committee shall be presided over by the Chairman, and in his absence, by the Co-Chairman and in the absence of both the Chairman and the Co-Chairman, by a member chosen by the members present to preside for the occasion.”.

8. In section 31 of the principal Act, for the words “ the Chairman or ”, at both the places where they occur, the words “ the Chairman, the Co-Chairman or ” shall be substituted. -

Amendment of section 31 of Mah. IX of 1974.

Mah. IX of 1974.

9. (1) If any difficulty arises in giving effect to the provisions of the Pandharpur Temples Act, 1973, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, give such directions not inconsistent with the provisions of the said Act, as amended by this Act, as may appear to it to be necessary or expedient for the purpose of removing the difficulty :

Power to remove difficulty.

Provided that, no such order shall be made after expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Mah. Ord. XXIV of 2017.

10. (1) The Pandharpur Temples (Amendment) Ordinance, 2017, is hereby repealed.

Repeal of Mah. Ord. XXIV of 2017 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.